

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

**APPEAL NO. 252 OF 2015 &
IA NO. 408 OF 2015**

Dated: 18th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. Salasar Steel & Power Ltd.

...Appellant(s)

Versus

Chhattisgarh Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Raunak Jain

Counsel for the Respondent(s)

:

Mr. K. Gopal Choudhary for R-1

Mr. C.K. Rai

Mr. Paramhans for R-2

ORDER

Counsel for the appellant states that rejoinder will be filed during course of the day. He may do so after serving copy on the other side. Counsel for the State Commission seeks three weeks time to file written submissions. He may file the same on or before 08.04.2016 after serving copy on the other side.

List the matter on **19.04.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk